

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.428/2005 In
O.A. No.1217/2000

New Delhi this the 13th day of December, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Innocent Simon,
S/o Shri E. Simon,
R/o 263/B, Awas Vikas,
Hapur, Distt. Ghaziabad.

-Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

1. Shri B.N. Mathur,
General Manager
Northern Railway,
Baroda House,
New Delhi.
2. Shri Rakesh Tandon
Divisional Railway Manager
Northern Railway, Ambala.
3. Shri Anand Bhatia
Divisional Supdtg. Engineer
Northern Railway, DRM Office
Ambala Cantt.

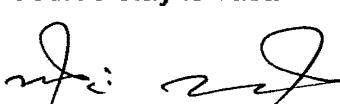
-Respondents

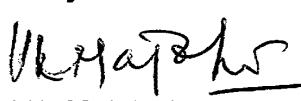
(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated that in the Writ Petition No.21387/2005 filed on behalf of the respondents, the Hon'ble High Court has granted stay against Tribunal's orders dated 20.4.2005 in OA-1217/2000. As such, the present C.P. is dropped and notice to respondent is discharged with liberty to the applicant to revive, if necessary at the appropriate time when High Court's stay is vacated or High Court disposes of the Writ Petition finally.


(Mukesh Kumar Gupta)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

cc.